

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

APPEAL No. ST/70116/2017-ST[SM]

(Arising out of Order-in-Appeal No. NOI/SVTAX/000/APPL-I/234/2016-17 dated 23/11/2016 passed by Commissioner of Central Excise (Appeals), Meerut)

Commissioner of Service Tax, Noida

Appellant

Vs.

M/s Sony Travels India Pvt. Ltd.

Respondent

Appearance:

Shri Mohammad Altaf, Assistant Commissioner
Absent,

for Appellant/Revenue
for Respondent

CORAM:

Hon'ble Mrs. Archana Wadhwa, Member (Judicial)

Date of Hearing & Date of Decision : 12/03/2019

FINAL ORDER NO. **70522/2019**

Per: Archana Wadhwa

Revenue is in appeal against the order dated 23.11.2016 of Commissioner (Appeals), Meerut.

2. I am informed about the Instructions dated 11-07-2018 issued by the C.B.E. & C. in exercise of the powers conferred by Section 35R of the Central Excise Act, 1944 fixing monetary limits below which appeal shall not be filed in the Tribunal. The monetary limit has been enhanced to Rs. 20 lakhs through the said Instructions. Further, the said

Instruction clarified that the said instructions will apply to all pending cases.

3. I also find that the Hon'ble High Courts of Madras, Karnataka and Gujarat have held that the litigation policy containing monetary limit for filing appeals will apply to pending appeals also. [2015 (40 656 (Mad.); 2014 (306 153 (Guj.); 2011 (268 344 (Kar.) = 2012 (26 79 (Kar.))].

4. It is further informed by the ld. AR that vide subsequent instructions issued vide F. No.390/Misc./116/2017-JC dated 04/04/2018, the earlier exclusion category not covered by the litigation policy has also now been included, by removing Sub-clause 'C' of earlier instructions.

5. Considering the above instruction, I dismiss the appeals filed by the Revenue under litigation policy for the respondent.

(Dictated in Court)

Sd/-
(Archana Wadhwa)
Member (Judicial)